

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24.04.18

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA/93/IB/2018  
PETITION NUMBER : CP/540/ (IB)/2017  
NAME OF THE PETITIONER(S) : KOTAK MAHINDRA BANK  
NAME OF THE RESPONDENT(S) : LAKSHMI VILAS BANK & 3 ORS  
UNDER SECTION : 47

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
	V. Kamala Kumar	Counsel for CoC / third Party	Kamala.K
	Ram Rajagopal IN EASE	For 4 <sup>th</sup> Respondent (Hospim)	Ram
	Arth. R for [K. Manoj Mevan]	Counsel for Kotak Mahindra Bank	Arth. R

ORDER

Representing counsel for the petitioner present. Counsel for the 4<sup>th</sup> respondent present. Counsel representing COC is also present. Counsel representing CoC insisted to allow the application for impleading in IA/7/IB/2018. Considering his representation, the financial creditor and CoC are directed to approach the IRP make submissions in relation to the recommendations for the points raised by the CoC and in turn RP to give reply in considering his submissions in relation to the Submissions made by the Coc and RP will also convene the CoC to consider the specific recommendations and also call for a voting on the issue. Put up on 22.05.2018.

(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)